

109

BENCH-II

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

Rst A No. 357/KB/2018
T.P. No. 82/KB/2017

Present: Hon'ble Member (J), Shri M.B. Gosavi

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 9THAUGUST, 2018, 10:30 A.M

Name of the Company	K.N. Chowdhury & Co. Pvt. Ltd. -Vs- Diabari Tea Co. Ltd.		
Under Section	48 (2)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. MADHU SUDAN SARKAR

Applicant Madhu Sudan Sarkar

2. MOUSAMJIT SARKAR

Operational Creditor (M.B.)

9.8.18

M.B. Gosavi

9.8.18

ORDER

The Ld. Counsel for the petitioner, i.e. Operational Creditor is present. It appears that notice of restoration of application has already been served on the respondent. Track report is produced on record. None appears for the respondent. Restoration application is now fixed for *ex parte* hearing. It is brought to my notice that one more petition in between some parties is pending before the Adjudicating Authority No.1. Petitioner to move the application before the Court No.1 for further direction. This matter to come up for further consideration on 12.09.2018.

List it on 12.09.2018.

Sd

(M. B. Gosavi)
Member(J)